

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 427 of 2018

IN THE MATTER OF:

State Bank of India

...Appellant

Versus

Shri Gopalsamy Ganesh Babu

...Respondent

Present:

For Appellant : **Mr. Sanjay Kapur and Ms. Megha Karnwal,
Advocates**

For Respondent: **Mr. Anush Raajan, Advocate**

O R D E R

28.01.2019 It appears that the matter for approval under Section 31 of the I&B Code is still pending before the Adjudicating Authority (National Company Law Tribunal), Chennai. As we find that the matter is pending since long, we direct the Adjudicating Authority to pass appropriate order under Section 31 in accordance with law within three weeks.

The appeal stands disposed of with aforesaid observations and directions.

Let a copy of this order be communicated to Mr. Mohd. Sharief Tariqu, Member (J) immediately. The parties will produce a copy of this order before him in the Chamber.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)